

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

C.P./62/24/2020
IN
O.A.62/706/2020

This the 11th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Dr. Rabiya Banoo (Age 51 years), W/o Dr. Abdul Jalil R/o Kargil (present posting Medical Officer, DH Kargil) (Rabiabano9737@gmail.com) (91 9419334456).

.....Applicant
(Advocate: Mr. M.I. Dar)

Versus

1. Mr. Rigzin Samphel, Commissioner Secretary to Government, Health and Medical Education Department, Union Territory Ladakh.
2. Mr. Feroz Khan, Chief Executive Councilor, Kargil.
3. Dr. Phunstso Angtchuk, Director Health, Union Territory of Ladakh..
4. Mr. Bashir-ul-Haq, Deputy Commissioner/CEO, Kargil.
5. Dr. Ibrahim Khan, Chief Medical Officer, Kargil.
6. Dr. Skindar Khan, Medical Superintendent, District Hospital, Kargil

.....Respondents

(Advocate:- Mr. Raghu Mehta, Senior Central Government Standing Counsel)

ORDER
[ORAL]

The learned counsel for the applicant submits that he does not want to press the contempt application and the same be dismissed as withdrawn.

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2. In any case, we have gone through the contempt petition, however, no case is made out for initiation of contempt proceedings against the respondents. Therefore, the contempt application is dismissed as withdrawn. Notices issued stand discharged.

3. Learned counsel for the applicant also submits that the respondents have disposed of his representation in the year 2020, hence, he prays for grant of liberty to take action in the appropriate forum. Learned counsel for the applicant is at liberty to file appropriate proceedings, if so advised, in the appropriate forum under rules.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun/-